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NEW DELHI, WEDNESDAY, OCTOBER 18, 2023/ASVINA 26, 1945

भारतीय खाद्य सुरक्षा और मानक प्राधिकरण

अधिसूचना

नई दिल्ली, 18 अक्टूबर, 2023

फा.सं. क्यूए-12012/8/2021-क्यूए-एफएसएसएआई.—खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का संख्यांक 34) की धारा 43 की उप-धारा(1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए भारतीय खाद्य सुरक्षा और मानक प्राधिकरण एतद द्वारा भारत के राजपत्र, असाधारण, भाग-2, खंड 3, उप-खंड (ii) में दिनांक 6 दिसंबर, 2016 को प्रकाशित अधिसूचना संख्या का.आ. सं. 3648 (अ) में निम्नलिखित संशोधन करता है, अर्थात्: -

तालिका में,-

- उत्तरी क्षेत्र से सम्बंधित 'क' में, उत्तर प्रदेश के नीचे, क्रम संख्या 14 के पश्चात, निम्नलिखित प्रविष्टियों को सम्बंधित कॉलमों में अंतः स्थापित किया जाएगा, अर्थात्: -

क्रम सं.	प्रयोगशाला का नाम, पंजीकरण संख्या एवं पता	प्रत्यायन का क्षेत्र
(1)	(2)	(3)
"15.	क्षेत्रीय जन विप्लेषक प्रयोगशाला, मेरठ पंजीकरण सं. 86/एन/एफएसएसएआई/2023 लाला लाजपत राय मेडिकल कॉलेज परिसर, गढ़ रोड, मेरठ, उत्तर प्रदेश	रासायनिक";

2. पश्चिमी क्षेत्र से सम्बंधित 'ख' में, महाराष्ट्र के नीचे, क्रम संख्या 35 के पश्चात, निम्नलिखित प्रविष्टियों को सम्बंधित कॉलमों में अंतः स्थापित किया जाएगा, अर्थात्: -

क्रम सं.	प्रयोगशाला का नाम, पंजीकरण संख्या एवं पता	प्रत्यायन का क्षेत्र
(1)	(2)	(3)
"36.	खाद्य एवं औषधि प्रशासन प्रयोगशाला, औरंगाबाद पंजीकरण सं. 67/डब्ल्यू/एफएसएसएआई/2023 गट संख्या 19, कंचनवाड़ी, औरंगाबाद, महाराष्ट्र	रासायनिक";

3. दक्षिण क्षेत्र से सम्बंधित 'ग' में,

(1) कर्नाटक के नीचे,

(क) कॉलम (1) में, क्रम संख्या 2 और कॉलम (2) और (3) में उससे सम्बंधित प्रविष्टियाँ लुप्त कर दी जाएँ।

(ख) क्रम संख्या 18 के पश्चात, निम्नलिखित प्रविष्टियों को सम्बंधित कॉलमों में अंतः स्थापित किया जाएगा, अर्थात्: -

क्रम सं.	प्रयोगशाला का नाम, पंजीकरण संख्या एवं पता	प्रत्यायन का क्षेत्र
(1)	(2)	(3)
"19.	राज्य खाद्य प्रयोगशाला, बेंगलुरु पंजीकरण सं. 83/एस/एफएसएसएआई/2023 जन स्वास्थ्य संस्थान, शेषाद्री रोड, बेंगलुरु, कर्नाटक	रासायनिक"

जी. कमलावर्धन राव, मुख्य कार्यकारी अधिकारी

[विज्ञापन-III/4/असा./490/2023-24]

टिप्पण: मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उप-खंड (ii) में का.आ. संख्या 3648 (अ), दिनांक 6 दिसंबर, 2016 द्वारा प्रकाशित हुई थी और तत्पश्चात निम्नलिखित अधिसूचना संख्याओं द्वारा संशोधित की गई:

1. का.आ. संख्या 567 (अ), दिनांक 20 फरवरी, 2017;
2. का.आ. संख्या 1595 (अ), दिनांक 15 मई, 2017;
3. का.आ. संख्या 1965 (अ), दिनांक 20 जून, 2017;
4. का.आ. संख्या 2316 (अ), दिनांक 24 जुलाई, 2017;
5. का.आ. संख्या 3068 (अ), दिनांक 14 सितंबर, 2017;
6. का.आ. संख्या 3279 (अ), दिनांक 29 सितंबर, 2017;
7. का.आ. संख्या 4083 (अ), दिनांक 22 दिसंबर, 2017;
8. का.आ. संख्या 848 (अ), दिनांक 19 फरवरी, 2018;
9. का.आ. संख्या 1516 (अ), दिनांक 28 मार्च, 2018;
10. का.आ. संख्या 2426 (अ), दिनांक 13 जून, 2018;
11. का.आ. संख्या 6207 (अ), दिनांक 12 दिसम्बर, 2018;
12. का.आ. संख्या 1377 (अ), दिनांक 08 मार्च, 2019;
13. का.आ. संख्या 1722 (अ), दिनांक 08 मई, 2019;
14. का.आ. संख्या 2842 (अ), दिनांक 06 अगस्त, 2019;
15. का.आ. संख्या 3428 (अ), दिनांक 18 सितम्बर, 2019;
16. फा.सं. 12012/01/2019-क्यूए (भाग 3, खंड 4 के अंतर्गत प्रकाशित अधिसूचना), दिनांक 13 फरवरी, 2020;

FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA

NOTIFICATION

New Delhi, the 18th October, 2023

F.No. QA-12012/8/2021-QA-FSSAI.—In exercise of the powers conferred by Sub-section (1) of Section 43 of the Food Safety and Standards Act, 2006 (34 of 2006), the Food Safety and Standards Authority of India hereby makes the following amendment in the notification number S.O. number 3648 (E) published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii), dated the 6th December, 2016, namely: -

In the table,

1. In 'A' related to NORTHERN REGION, under *Uttar Pradesh*, after serial number 14, the following entries shall be inserted in respective columns, namely: -

Sr. No.	Name, Regn. Number and Address of the Laboratory	Scope of accreditation
(1)	(2)	(3)
"15.	Regional Public Analyst Laboratory, Meerut Reg. No. 86/N/FSSAI/2023 Lala Lajpat Rai Medical College Campus, Garh Road, Meerut, Uttar Pradesh	Chemical";

2. In 'B' related to WESTERN REGION, under *Maharashtra*, after serial number 35, the following entries shall be inserted in respective columns, namely: -

Sr. No.	Name, Regn. Number and Address of the Laboratory	Scope of accreditation
(1)	(2)	(3)
"36.	Food and Drugs Administrations Laboratory, Aurangabad Reg. No. 67/W/FSSAI/2023 Gut No. 19, Kanchanwadi, Aurangabad, Maharashtra	Chemical";

3. In 'C' related to SOUTHERN REGION,

(1) under *Karnataka*,

(a) at serial number 2, in column (1) & respective entries in columns (2) & (3) of the row shall be deleted.

(b) after serial number 18, the following entries shall be inserted in respective columns, namely: -

Sr. No.	Name, Regn. Number and Address of the Laboratory	Scope of accreditation
(1)	(2)	(3)
"19.	State Food Laboratory, Bengaluru Reg. No. 83/S/FSSAI/2023 Public Health Institute, Sheshadri Road, Bengaluru, Karnataka	Chemical"

G. KAMALA VARDHANA RAO, Chief Executive Officer

[ADVT.-III/4/Exty./490/2023-24]

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), *vide* S.O. number 3648 (E), dated the 6th December, 2016 and subsequently amended *vide* notification numbers:

1. S.O. number 567 (E), dated the 20th February, 2017;
2. S.O. number 1595(E), dated the 15th May, 2017;

3. S.O. number 1965 (E), dated the 20th June, 2017;
4. S.O. number 2316(E), dated the 24th July, 2017;
5. S.O. number 3068 (E) dated the 14th September, 2017;
6. S.O. number 3279 (E) dated the 29th September, 2017;
7. S.O. number 4083 (E) dated the 22nd December, 2017;
8. S.O. number 848(E) dated the 19th February, 2018;
9. S.O. number 1516 (E) dated the 28th March, 2018;
10. S.O. number 2426(E) dated the 13th June, 2018;
11. S.O. number 6207 (E) dated the 12th December, 2018;
12. S.O. number 1377(E) dated the 08th March, 2019;
13. S.O. number 1722 (E) dated the 08th May, 2019;
14. S.O. number 2842 (E) dated the 06th August, 2019;
15. S.O. number 3428 (E) dated the 18th September, 2019;
16. F. No. 12012/01/2019-QA (Notification under Part III, Section 4), dated the 13th February, 2020;
17. F. No. 12012/01/2019-QA (Notification under Part III, Section 4), dated the 23rd July, 2020;
18. F. No. 12012/01/2019-QA (Notification under Part III, Section 4), dated the 04th December, 2020;
19. F. No. 12012/01/2019-QA (Notification under Part III, Section 4), dated the 12th January, 2021;
20. F. No. 12012/01/2019-QA (Notification under Part III, Section 4), dated the 10th February, 2021;
21. F. No. 12012/01/2019-QA (Notification under Part III, Section 4), dated the 10th March, 2021;
22. F. No. 12012/01/2019-QA (Notification under Part III, Section 4), dated the 02nd June, 2021;
23. F. No. 12012/01/2019-QA (Notification under Part III, Section 4), dated the 25th June, 2021;
24. F. No. QA-12012/8/2021-QA-FSSAI (Notification under Part III, Section 4), dated the 02nd September, 2021;
25. F. No. QA-12012/8/2021-QA-FSSAI (Notification under Part III, Section 4), dated the 08th October, 2021;
26. F. No. QA-12012/8/2021-QA-FSSAI (Notification under Part III, Section 4), dated the 27th October, 2021;
27. F. No. QA-12012/8/2021-QA-FSSAI (Notification under Part III, Section 4), dated the 31st January, 2022;
28. F. No. QA-12012/8/2021-QA-FSSAI (Notification under Part III, Section 4), dated the 24th March, 2022;
29. F. No. QA-12012/8/2021-QA-FSSAI (Notification under Part III, Section 4), dated the 29th April, 2022;
30. F. No. QA-12012/8/2021-QA-FSSAI (Notification under Part III, Section 4), dated the 31st May, 2022;
31. F. No. QA-12012/8/2021-QA-FSSAI (Notification under Part III, Section 4), dated the 7th July, 2022;
32. F. No. QA-12012/8/2021-QA-FSSAI (Notification under Part III, Section 4), dated 29th July, 2022;
33. F. No. QA-12012/8/2021-QA-FSSAI (Notification under Part III, Section 4), dated 13th September, 2022;
34. F. No. QA-12012/6/2021-RARD-FSSAI (Notification under Part III, Section 4), dated 11th October, 2022;
35. F. No. QA-12012/6/2021-RARD-FSSAI (Notification under Part III, Section 4), dated 18th October, 2022;
36. F. No. QA-12012/8/2021-QA-FSSAI (Notification under Part III, Section 4), dated 13th December, 2022;
37. F. No. QA-12012/8/2021-QA-FSSAI (Notification under Part III, Section 4), dated 28th December, 2022;
and
38. F. No. QA-12012/8/2021-QA-FSSAI (Notification under Part III, Section 4), dated 23rd March, 2023.